

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
"CHANDIGARH BENCH, CHANDIGARH"**

CA No.401/2018

**Under Rule 11 of the National
Company Law Tribunal Rules, 2016.**

In the matter of:

The New Model Industries (P) Ltd.& Anr.Petitioners.

Versus

Balbir Singh & Ors.Respondents.

Order dated on: 26.09.2018

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the petitioners: Mr.Rajinder Mahajan, Advocate.

For the respondents: None.

Per: R.P.Nagrath, Member (Judicial):

ORDER (Oral)

This application has been filed under Rule 11 of the National Company Law Tribunal Rules, 2016 without invoking the jurisdiction of this Tribunal under any provision of the Companies Act, 2013.

After arguing for some time, learned counsel for the petitioner seeks and is permitted to withdraw the instant application with liberty to seek appropriate remedy under the relevant provisions of law, if so advised. The instant application stands dismissed as withdrawn with liberty aforesaid.

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 26, 2018.

Ashwani

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)